

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:798  
ANSWERED ON:05.03.2007  
AGRICULTURE IN CONCURRENT LIST  
Bhagora Shri Mahavir;Vijay Krishna Shri

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) whether the Government propose to transfer agriculture from the State List to Concurrent List of the Constitution;
- (b) if so, the details thereof; and
- (c) if not, the constraints/problems being faced in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI KANTILAL BHURIA)

(a) to (c): The Revised Draft National Policy for Farmers submitted by the National Commission on Farmers had interalia recommended transfer of agriculture from the State List to the Concurrent List of the Constitution. Though State Governments are responsible for implementation of policies and programmes for development of agriculture in their respective States, the Union Government plays a crucial role in the provision of research and education, credit, risk management and other measures to support the State Governments for development of agriculture through various schemes and programmes. It is felt that agriculture is better managed by State Governments in the field with Government of India providing for intervention at the macro level. Hence no immediate need is felt for transferring agriculture from the State List to the Concurrent List of the Constitution.